

ITEM NO.17

COURT NO.14

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25736-25737/2023

(Arising out of impugned final judgment and order dated 01-08-2023 in WA No. 983/2023 04-10-2023 in RP No. 894/2023 passed by the High Court Of Kerala At Ernakulam)

THE STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

MOUSHMI ANN JACOB

Respondent(s)

(IA No.239504/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.239503/2023-EXEMPTION FROM FILING O.T.)

Date : 28-11-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. P.N. Ravindran, Sr. Adv.
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Abraham Mathew, Adv.
Mr. Alim Anvar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing C/C of the impugned judgment and exemption from filing O.T. are allowed.

Issue notice, returnable on 25.1.2024.

In the meanwhile operation and implementation of the order dated 1.8.2023 passed by the High Court of Kerala at Ernakulam in W.A. No. 983 of 2023 and order dated 4.10.2023 in R.P. No. 894 of 2023 stand stayed.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)